

**Court-II**

**Before the Appellate Tribunal for Electricity, New Delhi  
(Appellate Jurisdiction)**

**Appeal No. 259 of 2015**

**Dated : 30<sup>th</sup> November, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. .... Appellant(s)  
Versus  
Punjab State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Mr. M. G. Ramachandran and  
Mr. Avinash Menon

Counsel for the Respondent (s) : -

**ORDER**

Heard. Admit. Issue notice to the respondents, returnable within three weeks from today. Counter affidavit may be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter after serving a copy to the other side. *Dasti* service is permitted.

Post this appeal for hearing on **29<sup>th</sup> January, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

hcj/sh